

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.2334/91

New Delhi this the 12th Day of September, 1995.

HON'BLE SHRI S.R. ADIGE, MEMBER (A)
HON'BLE DR A. VEDAVALLI, MEMBER (J)

Shri Baboo Lal,
S/o Shri Kundan Lal,
Vill. Ghariwas, P.O. Massani,
Distt. Rewari (Haryana) ...Applicant

(By Advocate : Shri Yogesh Sharma, Proxy Counsel
for Shri VP Sharma)

Versus

Union of India, through

1. The General Manager,
Northern Railway,
Baroda House,
NEW DELHI.
2. The Divisional Railway Manager,
Northern Railway,
Bikaner.
3. The P.W.I.
Northern Railway,
Sirsa (Haryana)

...Respondents

(By Advocate : Shri R.L. Dhawan)

ORDER (ORAL)

(By Hon'ble Shri S.R. Adige, Member(A))

Shri Yogesh Sharma, Proxy counsel for
Shri VP Sharma, counsel for the applicant states
at the Bar that the relief prayed for by the applicant
has been granted and hence this O.A. has been rendered
infructuous.

Accordingly, this O.A. is dismissed as
having become infructuous.

A. Vedavalli

(Dr A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)

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